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Date of Decision: 18.1.96.

OA 244/95

Union of India through the General Manager, Northern Railway, Baroda House, New Delhi, Divisional Personnel Officer, Northern Railway, Bikaner, and Assistant Engineer, Northern Railway, Bikaner.

... Applicants.

Versus

Payment of Wages Authority for Churu and Bikaner Districts, Bikaner, and Ram Singh s/o Shri Bhullan

... Respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicants

... Mr. C.P. Parihar,

brief holder for

Mr. R.K. Soni

... Mr. Bharat Singh

... None

For Respondent No. 2
For Respondent No. 1ORDERPER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this application u/s 19 of the Administrative Tribunals Act, 1985, (for short, the Act), challenging the order dated 30.9.94, passed by the Payment of Wages Authority for Churu and Bikaner Districts, at Bikaner, by which a direction was given to the applicants for depositing a sum of Rs.151490/- in the aforesaid Court.

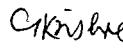
2. We have heard Mr. C.P. Parihar, brief holder for Mr. R.K. Soni, counsel for the applicants, and Mr. Bharat Singh, counsel for respondent No.2, and have gone through the records of the case carefully.

3. It should be noted at the very outset that in the case of Krishan Prasad Gupta v. Controller, Printing & Stationery, reported in JT 1995 (7) SC 522, their Lordships of the Hon'ble Supreme Court have held that this Tribunal has no jurisdiction to entertain an application u/s 19 of the Act, in respect of orders made by the Payment of Wages Authority.

4. In view of the decision referred to above, we hold that this Tribunal has no jurisdiction to entertain this application u/s 19 of the Act. In the result, this application is rejected. We direct that the application/paper shall be returned to the applicants for seeking remedy before an appropriate legal forum.

(O.P. SHARMA)

MEMBER (A)


 (GOPAL KRISHNA)
 VICE CHAIRMAN

VK